

tion (Regulation) Act, 1976. [Placed in Library. See No. LT-1670/78].

INCOME-TAX (AMENDMENT) RULES, 1978 NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND UNDER CENTRAL EXCISE RULES 1944 AND ANNUAL REPORT OF GENERAL INSURANCE CORPORATION FOR 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): On behalf of Shri Zulfiquarullah, I beg to lay on the Table:—

(1) A copy of the Income-Tax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 24(E) in Gazette of India dated the 18th January, 1978, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1671/78.]

(2) A copy of Notification No. G.S.R. 79(E) (Hindi and English versions) published in Gazette of India dated the 21st February, 1978, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-1672/78.]

(3) A copy each of Notifications No. G.S.R. 38(E) to 40(E) published in Gazette of India dated the 24th January, 1978, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-1673/78.]

(4) A copy of the Annual Report (Hindi and English versions) on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1975. [Placed in Library. See No. LT-1674/78.]

12.01 hrs.

MESSAGES FROM RAJYA SABHA.

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st March, 1978, has passed the enclosed motion referring the Press Council Bill, 1977 to a Joint Committee of the Houses, and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

“That the Bill to establish a Press Council for the purpose of preserving the freedom of the Press and of maintaining and improving the standards of newspapers and news agencies in India be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely:—

1. Shri Rabi Ray
2. Shri Dinesh Singh
3. Shri J. S. Tilak
4. Shri Rishi Kumar Mishra
5. Shri Shrikant Verma
6. Shri Sitaram Kesri
7. Shri Jagjit Singh Anand
8. Shri P. Ramamurti
9. Shri E. R. Krishnan
10. Shri Lal K. Advani.

and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

[Secretary]

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the Monsoon Session of the Rajya Sabha; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd March, 1978, agreed without any amendment to the Child Marriage Restraint (Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 21st February, 1978."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd March, 1978, agreed without any amendment to the Merchant Shipping (Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 23rd February, 1978."

12.34 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

FIFTH REPORT

SHRI DURGA CHAND (Kangra): I beg to present the Fifth Report of the Committee on Subordinate Legislation.

12.04 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 6th March, 1978, will consist of:

(1) Consideration of any item of Government Business carried over from today's order Paper.

(2) General discussion on the General Budget for 1978-79.

श्री हुकम चन्द कछवाय (उज्जैन) : अध्यक्ष महोदय, आज सारे देश के अन्दर औद्योगिक शान्ति भंग है और मजदूरों में काफी उत्तेजना फैली हुई है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि औद्योगिक अशान्ति और मजदूरों में फैली हुई उत्तेजना को देखते हुए—गुप्त-मतदान के माध्यम से यूनियनों को मान्यता मिले—ऐसा बिल आप कब तक लाने का विचार कर रहे हैं, ताकि यूनियनों की मान्यता के प्रश्न को लेकर सभी उद्योगों में और देश में जो झगड़े पैदा हो रहे हैं, उत्तेजना फल रही है, कारखाने बन्द हो रहे हैं, अशान्ति फैल रही है, वह समाप्त हो सके ?

डा० लक्ष्मीनारायण पांडेय (मंदसौर): अध्यक्ष महोदय, वस्त्र उद्योग-निगम द्वारा संचालित जो कपड़ा मिल है और विशेष कर जो मध्य प्रदेश में संचालित कपड़ा मिल है, उनके कुप्रबन्ध के कारण, अव्यवस्था और उसके फलस्वरूप भ्रष्टाचार के कारण इस प्रकार की स्थिति बन गई है कि वहाँ क तीन मिलें बन्द होने की स्थिति में आ गई हैं। यदि वहाँ की वे तीन मिल बन्द हो जाती हैं तो हजारों श्रमिकों को अपनी नौकरी से हाथ धोना पड़ेगा और बेकारी का सामना